

GOVERNMENT OF NAGALAND
DEPARTMENT OF JUSTICE AND LAW
KOHIMA.

ORDER

Dated Kohima the th November 2015

NO.LAW/MISC-16/2015:: On the recommendation of the Gauhati High Court Guwahati vide letter No. HC.VII-156/2012 (Pt-I)/A dated 26/8/2015 the Governor of Nagaland is pleased to designate the Court of District & Session Judge, Kohima as Special Court to resolve commercial disputes with immediate effect.

Sd/- K.N. CHISHI

Secretary to the Govt. of Nagaland.

Dated Kohima the 30 th November 2015.

NO.LAW/MISC-16/2015

Copy to:-

1. The Commissioner & Secretary to the Governor of Nagaland, Kohima.
2. The Principal Secretary to the Chief Minister, Nagaland, Kohima.
3. The OSD to Chief Secretary, Nagaland, Kohima.
4. The Additional Chief Secretary, Nagaland Kohima.
5. The Finance Commissioner, Nagaland, Kohima.
6. All the Administrative Heads of Department.
7. The OSD Industries & Commerce Department, Nagaland, Kohima for information.
8. The Advocate General, Nagaland C67, 2nd floor, Nizamuddin East New Delhi.
9. The Registrar (Vigilance) Gauhati High Court, Guwahati.
10. The Registrar, Gauhati High Court Kohima Bench, Kohima.
11. All Deputy Commissioner in Nagaland.
12. All District & Sessions Judge/ Chief Judicial Magistrate/Civil Judge (Jr) Division in Nagaland.
13. All Public Prosecutor/Addl. Public Prosecutor/ Asst.P.P.in Nagaland.
14. The Addl. Advocate General, Nagaland Gauhati High Court, Kohima Bench, Kohima.
15. The Publisher, Nagaland Gazette for information.
16. Office copy.
17. Gud file.

30/11/15
(NGAMJOK KONYAK)

Joint Secretary to the Govt. of Nagaland.